

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).7966/2014

(From the judgement and order dated 02/05/2013 in SA No.507/2013 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

GHAZIABAD DEV. AUTHORITY

Petitioner(s)

VERSUS

DEVENDRA KUMAR & ANR

Respondent(s)

Date: 28/04/2014 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

For Petitioner(s) Mr. Devesh Kumar,Adv.
Ms. Bhakti Prisiya Sethi,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Process fee and spare copies to be filed within one
week.

Notice may now be issued to the respondents,
returnable on 7th July, 2014.

As requested by the learned counsel for the
petitioner, further four weeks' time is granted for
filing the relevant record, as directed by this Court on
3rd March, 2014.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar